

FIR No. 813/20
PS. Khajuri Khas
U/s 25/54/59 Arms Act

05.12.2020

This is the application seeking grant of bail moved u/s. 437 Cr.PC on behalf of accused/applicant Shakir @ Adil

Present: Ld. APP for State.

Ld counsel for accused/applicant.

Heard on the above said application. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case, who has nothing to do with the alleged offence. It is stated that nothing was recovered from the possession of the accused. It is further stated that accused is only earning member in the family. It is further stated that accused is in JC since 18.10.2020 and no fruitful purpose will be served by keeping the accused in judicial custody with request to grant bail to the accused.

Ld. APP for state has opposed the bail application under consideration.

Reply has also been filed by the IO wherein he had also opposed the application.

After considering the respective arguments and perusing the record this court of view that no fruitful purpose will be served by keeping the accused in judicial custody any longer pending investigation/trial. After considering the entire facts and circumstances of the case, accused is admitted to bail upon furnishing a personal bond for a sum of Rs. 15,000/- with one surety of like amount subject to the following conditions:-

- i) That the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him to disclose such facts to the court or to any other authority;
- ii) That he shall not indulge into similar offence or any other offence in the event of release on bail;
- iii) That he shall not tamper with evidence in any manner;

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iv) That in case of change of his residential address, he shall intimate the court about the same;

v) That he shall regularly appear before the court on each and every date of hearing; and

vi) That he shall not leave the territory of the Union of India without prior permission of the court.

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

NITISH KUMAR SHARMA
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NITISH KUMAR SHARMA
Date: 2020.12.05
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(Nitish Kumar Sharma)

MM/North East/KKD Court/Delhi

05.12.2020

FIR No. 823/2015
PS Gokalpuri
State Vs. Deepak & Ors.
U/sec: 323/341/506/509/34 IPC

05.12.2020

Proceedings conducted through Cisco Webex meeting VC.

This is an application for compounding the above case.

Present: Ld. APP for the state available through VC.

No one had approached the court through given URL.

Now, matter be again listed for 14.12.2020

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NITISH KUMAR SHARMA
Date: 2020.12.05
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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

05.12.2020

FIR No. 865/2020
PS. Khajuri Khas

05.12.2020

This is an application filed on behalf of the applicant for release of vehicle on superdari.

Present: Ld. APP for State.
Ld. Counsel for applicant.

Reply filed by IO as per which applicant has not produced the original documents of the vehicle. Ld. Counsel for applicant submits that original documents were never asked for.

IO is directed to appear in person on 11.12.2020.

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SHARMA Date: 2020.12.05 13:27:35
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(Nitish Kumar Sharma)

MM/KKD/Delhi

05.12.2020

FIR No. 11647/2020
PS Khajuri Khas
State Vs. Sakir

05.12.2020

Proceedings conducted through Cisco Webex meeting VC.

This is an application for implementation of bail order dated 20.11.2020 and issuance of direction to jail superintendent concerned to release the accused applicant.

Present: Ld. APP for the state available through VC.

No one had approached the court through given URL.

Now, matter be again listed for 09.12.2020

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SHARMA Date: 2020.12.05 13:28:23
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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

05.12.2020

FIR No. E25495/20
PS. Khajuri Khas
U/s 379/411 IPC

05.12.2020

This is the application seeking grant of bail moved u/s. 437 Cr. P.C on behalf of accused Azam

Present: Ld. APP for State.

Ld counsel for accused.

Arguments on the bail application heard. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that investigation is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that allegations against the accused are very serious, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail.

After considering the entire facts and circumstances of the case, including the nature of allegations involved in this case, court is of the view that accused is not entitled to the concession of bail at this stage as he has been previously involved in similar matters . Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

Copy dasti.

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NITISH KUMAR SHARMA
Date: 2020.12.05
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(Nitish Kumar Sharma)

MM(03)/North-East/KKD Court/Delhi

05.12.2020

FIR No. 000830/2020
PS. Khajuri Khas
U/s 379/420 IPC

05.12.2020

This is an application filed on behalf of applicant Mohd. Anwar for release of Jama Talashi articles.

Present: Ld. APP for State.
Applicant in person with counsel.

It is stated by the applicant that certain articles as Jama Talashi articles as mentioned in the present application were recovered from his possession at the time of his arrest during search with request to release the same to him.

Reply to the said application filed wherein it is stated that the mobile phone has been sent to FSL, however there is no objection for the release of remaining jama talashi articles i.e. a purse and Rs 2400/ to the applicant.

Heard. Perused.

Considering the facts and circumstances and submissions made, the Jama Talashi article i.e. a purse and Rs. 2400/ is ordered to be released to the applicant as per his personal search memo against receipt and after proper verification.

Application stands disposed of.

Copy of order be given dasti.

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(Nitish Kumar Sharma)

MM/North East/KKD Court/Delhi

05.12.2020

DD No. 103A
PS. Khajuri Khas

05.12.2020

This is the application u/s 156(3) Crpc

Present: Ld. APP for State.

Ld counsel for accused.

Reply filed. As per reply, some time is sought to trace out the offender.

At request, put up for 06.01.2021.

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(Nitish Kumar Sharma)

MM(03)/North-East/KKD Court/Delhi

05.12.2020

FIR No. 108/12
PS. Khajuri Khas
U/s 324/34 & 174A IPC

05.12.2020

This is the application seeking grant of bail moved u/s. 437 Cr. P.C on behalf of accused Sakruddin

Present: Ld. APP for State.

Ld counsel for accused.

Arguments on the bail application heard. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that investigation is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that allegations against the accused are very serious, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail.

After considering the entire facts and circumstances of the case, including the nature of allegations involved in this case, court is of the view that accused is not entitled to the concession of bail at this stage as he has already been a PO. Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

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NITISH KUMAR SHARMA
Date: 2020.12.05
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(Nitish Kumar Sharma)
MM(03)/North-East/KKD Court/Delhi
05.12.2020

FIR No. 000304/2020
PS Khajuri Khas
State Vs. Unknown
Us: 279/304A IPC

05.12.2020.

Proceedings conducted through Cisco Webex meeting VC.

This is an application of applicant for releasing mobile under application on superdari.

Present: Ld. APP for the State available through VC.

Ld. Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the mobile in question be released to its applicant/Registered owner.

In these circumstances the aforesaid mobile bearing IMEI No. **86091304686298**, **86091304686820** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)**

Copy of this order be given dasti.

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NITISH KUMAR SHARMA
SHARMA Date: 2020.12.05
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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

05.12.2020

FIR No. 408/20
PS. Khajuri Khas
U/s 356/379/411/34 IPC

05.12.2020

This is 2nd bail application seeking grant of bail moved u/s. 437 Cr. P.C on behalf of accused Gaurav

Present: Ld. APP for State.

Ld counsel for accused.

Arguments on the bail application heard. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that investigation is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that allegations against the accused are very serious, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail. It is also submitted that there is no change of circumstances.

After considering the entire facts and circumstances of the case, including the nature of allegations involved in this case, court is of the view that accused is not entitled to the concession of bail at this stage. Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

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(Nitish Kumar Sharma)
MM(03)/North-East/KKD Court/Delhi
05.12.2020

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FIR No. 432/20
PS. Khajuri Khas
U/s 356/379/34 IPC

05.12.2020

This is the application seeking grant of bail moved u/s. 437 Cr. P.C on behalf of accused Irshad

Present: Ld. APP for State.

Ld counsel for accused.

Arguments on the bail application heard. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that investigation is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that allegations against the accused are very serious, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail. It is also submitted that the bail of the accused has already been dismissed by Ld. Sessions Court.

After considering the entire facts and circumstances of the case, including the nature of allegations involved in this case, court is of the view that accused is not entitled to the concession of bail at this stage as the bail of the accused applicant has already been dismissed by the Ld Sessions Court. Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

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(Nitish Kumar Sharma)

MM(03)/North-East/KKD Court/Delhi

05.12.2020

FIR No. 489/2020
PS Khajuri Khas
State Vs. Unknown
Us: 379/411 IPC

05.12.2020.

Proceedings conducted through Cisco Webex meeting VC.

This is an application of applicant for releasing mobile under application on superdari.

Present: Ld. APP for the State available through VC.

Ld. Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the mobile in question be released to its applicant/Registered owner.

In these circumstances the aforesaid mobile bearing IMEI No. **864725030784133**, **864725030784125** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)**

Copy of this order be given dasti.

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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

05.12.2020

FIR No. 572/2020
PS Shastri Park
State Vs. Vishwank
Us: 279/337 IPC

05.12.2020.

Proceedings conducted through Cisco Webex meeting VC.

This is an application of applicant for releasing vehicle under application on superdari.

Present: Ld. APP for the State available through VC.

Ld. Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-4C-AY-9666** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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Date: 2020.12.05
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(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
05.12.2020

FIR No. 582/2016
PS Khajuri Khas
St vs Mohit
U/sec: 376/506/34 IPC

05.12.2020

Proceedings conducted through Cisco Webex meeting VC.

This is an application for surrender.

Present: Ld. APP for the state available through VC.

Ld. Counsel for applicant.

Issue Notice to IO to appear in person for 07.12.2020

NITISH KUMAR SHARMA
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Date: 2020.12.05
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(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
05.12.2020

FIR No. 582/2016
PS Khajuri Khas
St vs Arun
U/sec: 376/506/34 IPC

05.12.2020

Proceedings conducted through Cisco Webex meeting VC.

This is an application for surrender.

Present: Ld. APP for the state available through VC.

Ld. Counsel for applicant.

Issue Notice to IO to appear in person for 07.12.2020

NITISH KUMAR SHARMA
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NITISH KUMAR SHARMA
Date: 2020.12.05
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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi
05.12.2020

FIR No. 628/2020
PS Khajuri Khas
State Vs. Unknown
Us: 279/304A IPC

05.12.2020.

Proceedings conducted through Cisco Webex meeting VC.

This is an application of applicant for releasing vehicle under application on superdari.

Present: Ld. APP for the State available through VC.

No one had approached the court through given URL.

Now, matter be again listed for 09.12.2020.

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SHARMA Date: 2020.12.05 13:24:02
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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

05.12.2020

FIR No. 756/20
PS. Khajuri Khas
U/s 25/54/59 Arms Act

05.12.2020

This is the application seeking grant of bail moved u/s. 437 Cr.PC on behalf of accused/applicant Sahibe Alam

Present: Ld. APP for State.

Ld counsel for accused/applicant.

Heard on the above said application. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case, who has nothing to do with the alleged offence. It is stated that nothing was recovered from the possession of the accused. It is further stated that accused is only earning member in the family. It is further stated that Chargesheet has already been filed and no fruitful purpose will be served by keeping the accused in judicial custody with request to grant bail to the accused.

Ld. APP for state has opposed the bail application under consideration.

Reply has also been filed by the IO wherein he had also opposed the application.

After considering the respective arguments and perusing the record this court of view that no fruitful purpose will be served by keeping the accused in judicial custody . After considering the entire facts and circumstances of the case, accused is admitted to bail upon furnishing a personal bond for a sum of Rs. 15,000/- with one surety of like amount subject to the following conditions:-

- i) That the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him to disclose such facts to the court or to any other authority;
- ii) That he shall not indulge into similar offence or any other offence in the event of release on bail;
- iii) That he shall not tamper with evidence in any manner;

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iv) That in case of change of his residential address, he shall intimate the court about the same;

v) That he shall regularly appear before the court on each and every date of hearing; and

vi) That he shall not leave the territory of the Union of India without prior permission of the court.

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

NITISH KUMAR SHARMA

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KUMAR SHARMA
Date: 2020.12.05 13:25:00
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(Nitish Kumar Sharma)
MM/North East/KKD Court/Delhi
05.12.2020